

N O T I F I C A T I O N
Income-tax

28 2 78

No. 2201 (261/27815): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax of the Ranges specified in Column 2 of the Schedule below shall perform their functions in respect of the persons and incomes assessed to Income-tax or Super-tax in the Income-tax Circles, Wards and Districts specified in the Corresponding entry in Col.3 thereof:-

S C H E D U L E

<u>S. No.</u>	<u>Range</u>	<u>Income-tax Circles/Wards & Districts</u>
1.	D-Range, New Delhi.	1) District-III(3), (14), 14(Addl.), 14(1st Addl.), (15), (28), (29), (32), 32(Addl.) (34) and (35), New Delhi. ii) 1st Addl. Survey Circle-III, N.Delhi iii) 3rd Addl. Survey Circle-III, N.Delhi iv) 4th Addl. Survey Circle-III, N.Delhi v) 5th Addl. Survey Circle-III, N.Delhi

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, Appeals arising out of the assessments made in that Income-tax Circle, Wards or District or part thereof and pending immediately before the date of the notification before the Appellate Assistant Commissioner of Income-tax of the Ranges from whose that Income-tax Circles, Wards or District or part thereof is transferred shall from the date this notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the range to whom the said circle ward or District or part thereof is transferred.

(UNDER SECRETARY)
CENTRAL BOARD OF DIRECT TAXES.

Kailash